

*Dep. by Act 58 of 1960, S. 2 & Sec. I (w.e. 26.12.60)*

**THE COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT ACT, 1957**

No. 51 OF 1957

[21st December, 1957]

**An Act to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957.**

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Coal Bearing Areas (Acquisition and Development) Amendment Act, 1957.

(2) It shall be deemed to have come into force on the 12th day of June, 1957.

Amendment of section 2.

2. In section 2 of the Coal Bearing Areas (Acquisition and Development) Act, 1957 (hereinafter referred to as the principal Act), <sup>20 of 1957.</sup> after clause (c), the following clause shall be inserted, namely:—

“(cc) “mining lease” includes a mining sub-lease, and “lessee” shall be construed accordingly;”

Amendment of section 5.

3. In section 5 of the principal Act,—

(a) in clause (a), for the words “granted to any person under the Mineral Concession Rules which authorises him”, the words “which authorises any person” shall be substituted; and

(b) in clause (b), the words “granted to any person under the Mineral Concession Rules” shall be omitted.

Insertion of new section 9A.

4. After section 9 of the principal Act, the following section shall be inserted, namely:—

Special powers in cases of urgency.

“9A. If the Central Government is satisfied that it is necessary to acquire immediately the whole or any part of the land notified under sub-section (1) of section 4 or any rights in or over such land, the Central Government may direct that the provisions of section 8 shall not apply, and if it does so direct,

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a declaration may be made under section 9 in respect thereof at any time after the issue of the notification under section 7."

5. In section 10 of the principal Act,—

Amendment  
of section 10.

(a) in sub-section (1), after the words "Central Government", the words "free from all encumbrances" shall be inserted; and

(b) in sub-section (2), for the words "granted by a State Government", the words "granted or deemed to have been granted by a State Government" shall be substituted.

6. In clause (iv) of sub-section (2) of section 13 of the principal Act,—

Amendment  
of section  
13.

(a) for the words "during the period commencing from the date of the lease and ending with", the words "up to" shall be substituted;

(b) in the proviso, for the words, brackets and letters "clauses (ii) and (iii)", the words, brackets and letters "clauses (i), (ii) and (iii)" shall be substituted.

7. In sub-section (3) of section 28 of the principal Act, for the words "disposed of by him accordingly", the following words shall be substituted, namely:—

Amendment  
of section  
28.

"disposed of by him as if the objection had been made in relation to a notification issued under section 7 of this Act in respect of such land".